

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA 93/2003 in OA 2180/2000

New Delhi this the 26 th day of April, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J). Hon'ble Shri Govindan S. Tampi, Member (A).

- 1. Mahipal Singh, S/o Shri Chura Singh, R/o H.No. 49, Gali No.1, Harijan Basti, Delhi-110 094.
- Dinesh Kumar,
 S/o Shri Baru Singh,
 R/o K-31/32, Gali No.15,
 West Ghoda,
 Delhi-53.
- Prem Prakash,
 S/o Nanak Chand,
 R/o 1443, DDA, Jaatha Flats,
 Nanda Nagar,
 Delhi-93.
- 4. Ramji Lal, S/o Shri Basi Ram, R/o I-Block, 948, Mangala Puri, New Delhi-83.
- 5. Jagdish Singh, S/o Manohar Lal, R/o Jhajjar Till Mohalla, Jhajjar Pur.

... Applicants.

Versus

Govt. of NCT of Delhi, through

- Its Chief Secretary, Shamnath Marg, Delhi.
- Chief Engineer (Flood & Irrigation),
 Delhi Administration,
 ISBT, IV Floor, Delhi.
 Respondents.

ORDER (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

 $$\rm RA$$ 93/2003 has been filed by the applicants in OA 2180 of 2000 which was disposed of along with OA 370

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2000 by Tribunal's order dated 30.4.2002. A perusal of the aforesaid order shows that it is a reasoned and speakig oral order passed after hearing the learned counsel for the parties. In the Review Application, the applicants are trying to reargue the case which they cannot do having regard to the settled law by the Thungabhadra Industries Hon'ble Supreme Court (See. The Government of Andhra Pradesh (AIR 1964 SC 1372), A.T. Sharma Vs. A.P. Sharma & Ors. (AIR 1979 SC 1047 and Meera Bhanja Vs. Nirmala Kumari Choudhary (AIR 1995 SC 455).

In view of the above, as there is no error apparent on the face of the record, as provided under Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with the provisions of Order 47 Rule 1 CPC, RA 93/2003 is rejected.

(Govindan) S. Tampi)

Member (A)

(Smt. Lakshmi Swaminathan) Vice Chairman (J)

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